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Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No. 2203/2002  
M.A.No. 1798/2002

Wednesday, this the 21st day of August, 2002

Hon'ble Mrs. Lakshmi Swaminathan, VC (J)  
Hon'ble Mr. S.A.T. Rizvi, M (A)

The Central Govt. Hospital Radiographers' Welfare Assn.  
669, Bhai Parmanand Marg Colony (West)  
Delhi 110 008 represented through  
Shri Vijay Kumar Verma, President

Manjeet Singh R. Behl, Dy. Adviser  
Radiographer Safdarjang, Hospital  
E-34, B, LIG Flat,  
GTB Enclave, Delhi-93  
(By Advocate: Shri K.B.S. Rajan)

.. Applicants.

Versus

1. The Union of India thro'  
Secretary Ministry of Health & Fly Welfare  
Nirman Bhawan, N. Delhi-1
2. The Director General Health Services  
Nirman Bhawan, New Delhi-11
3. The Medical Superintendent,  
Safdarjang Hospital, New Delhi
4. The Secretary, Ministry of Finance  
Finance, Department of Expenditure,  
North Block, New Delhi-11

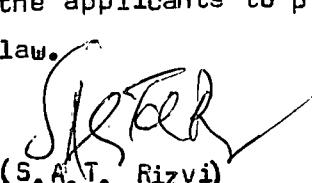
.. Respondents

O R D E R (ORAL)

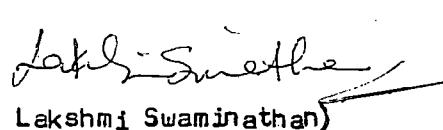
Mrs. Lakshmi Swaminathan, VC (J) :

After hearing Shri K.B.S. Rajan, learned counsel for some time, as it was observed that the OA is pre-mature having regard to the provisions of Section 20 of the Administrative Tribunals Act, 1985 and the nature of the impugned order dated 7.8.2002 Annexure A-1, the learned counsel seeks permission to withdraw the OA with liberty to agitate the matter, if any grievance arises in future.

2. In the above circumstances, the OA is dismissed with liberty to the applicants to proceed in the matter, as advised, in accordance with law.

  
(S.A.T. Rizvi)  
M (A)

/sunil/

  
(Mrs. Lakshmi Swaminathan)  
VC (J)